
(2021) 10 P&H CK 0044

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 9960 Of 2021

Sumandeep Kaur And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 18-10-2021

Acts Referred:

Citation : (2021) 10 P&H CK 0044

Hon'ble Judges : Jasgurpreet Singh Puri, J

Bench : Single Bench

Advocate : Pankaj Bali

Final Decision : Disposed Of

Judgement

Jasgurpreet Singh Puri, J

Petitioners claim that they have attained majority and married against the wishes of their family members. Apprehending threat to their life and liberty, they have filed the present petition for protection.

Petitioners claim to have submitted a representation (Annexure P-7) dated 13.10.2021 in this regard to the Senior Superintendent of Police, Sangrur.

Heard. Record perused.

Notice of motion to the office of Advocate General, Punjab. On asking of the Court, Ms. Monika Jalota, DAG, Punjab, present in the Court, accepts notice on behalf of the State. Copy supplied.

The petitioners have placed on record copies of Aadhar Cards of petitioner Nos.1 and 2 (Annexures P-1 and P-2) as proof of their age and copy of certificate (Annexure P-5) regarding performance of marriage and photographs (Annexure P-6).

This petition is disposed of with a direction to respondent No.3-SHO, Police Station Dirba, District Sangrur, that representation, if any, filed seeking

protection of life and liberty, be got looked into and contents thereof be duly verified and if necessary, requisite steps be taken, strictly in accordance with law for grant of protection of life and liberty to the petitioners. It is made clear that this order shall not be treated as a stamp of this Court regarding validity of marriage of the parties.